IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

29. **Rst.A (IBC)/03(MB)2022 IN C.P.(IB)/696(MB)2020**

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.08.2022**

NAME OF THE PARTIES: High Ground Enterprise Limited
Vs
Swastik Productions Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

O R D E R

The Court is convened through Video Conference.

1. Mr. Abhishek Singh, Ld. Counsel for the Operational Creditor present. None for the Corporate Debtor.
2. **Rst.Appl.(IBC)/03(MB)2022**: This is an application filed for restoration of the Company Petition i.e. C.P.(IB)/696(MB)2020.
3. Counsel appearing for the Operational Creditor submits pursuant to the order dated 10.06.2022, the notice has already been served upon the Corporate Debtor and proof of service has already been filed.
4. However, today there is no representation on the part of the Corporate Debtor. It seems that Corporate Debtor is not interested to pursue his case. Corporate Debtor is set *ex-parte*.
5. The order dated 01.10.2021 is set aside and **C.P.(IB)/696(MB)2020** is restored to its original number.
6. Accordingly, **Rst.Appl.(IBC)/03(MB)2022** is allowed and disposed of**.**
7. List this matter for hearing on **10.11.2022.**

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

10.08.2022/SVR